

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE/INHERENT JURISDICTION**

**CRL.M.P. NOS.10325-10326/2015 IN R.P.(CRL.) NOS. 401-402/2012
IN CRL.A. NOS. 185-186/2011**

SUDAM @ RAHUL KANIRAM JADHAV

APPLICANT(S)/APPELLANT(S)

VERSUS

THE STATE OF MAHARASHTRA

NON-APPLICANT(S)/RESPONDENT(S)

O R D E R

1. Heard Ms. Nitya Ramakrishnan, learned counsel for the review petitioner and Mr. Nishant R. Katneshwarkar, learned counsel for the respondent/State.

2. It is seen that the petitioner has requested for shifting him from Nagpur Central Jail to Aurangabad. It is also seen that the request has been forwarded with a positive recommendation by the Senior Jailor, Nagpur.

3. We direct the Competent Authority to take a decision on the request of the petitioner for

shifting him from Nagpur to Aurangabad expeditiously, in any case within four weeks from today.

4. We direct the Competent Authority to constitute an appropriate Medical Board, having regard to the medical issues indicated in the various reports. The Board shall consist of at least one clinical psychiatrist. A report by the Medical Board with regard to the treatment already given and the proposed treatment etc. shall also be filed in this Court within a month.

5. Having heard the learned counsel for the parties, we are of the view that the review petitions regarding the sentence needs to be considered afresh. Therefore, the order dated 26.07.2012 passed in Review Petition No...D19901/2012, dismissing the review petition is recalled and the applications for re-opening of review petitions are, accordingly, disposed of.

6. The order on suspension of death sentence will continue to operate till the disposal of these review petitions.

7. Post these review petitions for hearing afresh during the second week of January, 2019.

8. The Registry may place the available records before the Court. The petitioner may make available a copy of the records to the learned counsel for the respondent/State.

.....J.
[KURIAN JOSEPH]

.....J.
[A.M. KHANWILKAR]

.....J.
[DR. DHANANJAYA Y. CHANDRACHUD]

NEW DELHI;
NOVEMBER 12, 2018.

ITEM NO.302

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. NO. 10325-10326/2015 IN R.P.(CRL.) NOS. 401-402/2012
IN CRL.A. NOS. 185-186/2011

SUDAM @ RAHUL KANIRAM JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(CRLMP. NO. 10325-10326/2015 IN R.P. (CRL) NO. 401-402/2012 IN CRL
A.NO. 185-186/2011, APPLN. FOR RE-OPENING OF REVIEW PETITION ON IA
10325/2015)

Date : 12-11-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms. Nitya Ramakrishnan, Adv.
Mr. Shadan Farasat, AOR
Mr. Yash S. Vijay, Adv.
Ms. R. Deo, Adv.
Mr. Saaduzzaman, Adv.

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR
Ms. Deepa Kulkarni, Adv.
Ms. Suvarna Ganu, Adv.
Mr. Anoop Kandari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Ms. Nitya Ramakrishnan, learned counsel for the review petitioner and Mr. Nishant R. Katneshwarkar, learned counsel for the respondent/State.

2. It is seen that the petitioner has requested for shifting him from Nagpur Central Jail to Aurangabad. It is also seen that the request has been forwarded with a positive recommendation by the Senior Jailor,

Nagpur.

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8. The Registry may place the available records before the Court. The petitioner may make available a copy of the records to the learned counsel for the respondent/State.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)